

C. A. T. Bench, JAIPUR

Date of Order

Orders

11.1.93

None present on behalf of the applicant.

We have perused the O.A. The only prayer made is that the respondents may be directed to consider the representations Annexure A-2, dated 11.9.91 and A-3 dated 3.12.91.

2. It is obligatory duty of the authorities concerned to decide the representations according to the rules and we observe that these representations, if pending, should be decided within a period of 3 months. A copy of this order alongwith the copy of the O.A. may be sent to the respondent. O.A. is disposed of accordingly.

R. Mahajan

(B.B. MAHAJAN)
Administrative Member

D.L. Mehta

(D.L. MEHTA)
Vice-Chairman

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Vide 616 to 617
616 to 617

Date 22-1-93

20/1/93